

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

W.P.(C) No.41/2003

Association of Registration Plates

Petitioner(s)

VERSUS

Union of India & Ors.

Respondent (s)

(With appln(s) for exemption from filing O.T.)

With W.P.(C) No.77/2003, W.P.(C) No.24/2003, W.P.(c) No.56/2003, T.C.(C) No.30-31/2003, T.C.(C) No.32/2003, T.C.(C) No.38/2003, T.C.(C) No.39-40/2003, T.C.(C) No.41/2003, T.C.(C) No.42/2003, T.C.(C)/2003(@ from T.P.(C) No.973/2002), and letter dated 19.7.2003 in T.P.(C) No.974/02, W.P.(C) No.395/2003

Date : 05.11.2003: This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)/

Respondent(s) Mr. S. Ganesh, Sr. Adv.

Mr. S. Uppal, Adv.

Ms. Indu Malhotra, Adv.

Mr. Vikram Mehta, Adv.

Mr. Abhishek Agarwal, Adv.

Ms. V. Deepa, Adv.

Ms. Ruchi Khurana, Adv.

In WP(C) 77/2003 Mr. S Uppal, Adv.

Mr. Abhishek Agarwal, Adv.

Ms. Indu Malhotra, Adv.

Mr. Mukul Rohatgi, ASG

Mr. S. Wasim A. Qadri, Adv.

Ms. Niranjana Singh, Adv.

Mrs. Anil Katiyar, Adv.

Mr. H.N. Salve, Sr. Adv.

Mr. A Agrawalla, Adv.

Mr. K.V.Vijayakumar, Adv.

Ms. Minakshi, Adv.

Mr. Kapil Sibal, Sr. Adv.

Mr. Harish N. Salve, Sr. Adv.

Mr. R.F. Nariman, Sr. Adv.

Mr. Joseph Pookkatt, Adv.

Mr. Prashant Kumar, Adv.

Ms. Minakshi, Adv.

Mr. Rana Mukherjee, Adv.

Mr. Siddharth Gautam, Adv.

Mr. Goodwill Indeevar, Adv.

Ms. Ruby Singh Ahuja, Adv.

Ms. Rachna Gupta, Adv.

Mr. Avijit Bhattacharjee, Adv.

State of PunjabMr. Jatinder Kumar Bhatia, Adv.
Mr. R.S. Suri, Adv.

State of UttranchalMr. A.S. Rawat, Addl. Adv. Genl.
Mr. Jatinder K. Bhatia, Adv.

State of MeghalayaMr. Ranjan Mukherjee, Adv.

Mr. Mansih Singhvi, Adv.
Mr. Ashok K. Mahajan, Adv.

Mr. Nalin Tripathi, Adv.
Mrs. Sarla Chandra, Adv.

Mr. Praveen Swarup, Adv.

Mr. Yatish Mohan, Adv.
Mr. Vishwajit Singh, Adv.

Mr. Vijay Kumar, Adv.

Ms. Pragati Neekhara, Adv.
Mr. B.S. Banthia, Adv.

Dr. Rajeev Dhawan, Sr. Adv.
Mr. Saket Singh, Adv.
Mr. B.B. Singh, Adv.

Mr. Anil Suhrawardy, Adv.

W.P.41/2003 (UOI)Mr. A.S. Rawat, Adv.
Mr. D.S. Mahra, Adv.

Mr. Ashok H. Desai, Sr. Adv.
Mr. Rakesh K. Sharma, Adv.

State of PondicherryMr. R. Mohan, Sr. Adv.
Mr. V. G. Pragasaam, Adv.

State of Tamil NaduMr. P.N. Ramalingam, Adv.
Mr. V. Balaji, Adv.

State of West BengalMr. Dipankar P. Gupta, Sr. Adv.
Mr. Bijan Kumar Ghosh, Adv.

State of KeralaMr. Ramesh Babu M.R., Adv.

Mr. M.L. Verma, Sr. Adv.
Mr. Rameshwar Prasad Goyal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. S. Ganesh, learned senior advocate resumed his arguments at 10.40 and concluded at 11.25 a.m. Then, Mr. S Uppal, learned counsel started his arguments and concluded at 11.50 a.m. Thereafter, Mr. M.L. Verma, learned senior advocate started his arguments and concluded at 12.05 p.m. Then, Mr. Mukul Rohtagi, learned Additional Solicitor General started his arguments and concluded at 2.30 p.m. Thereafter, Mr. Kapil Sibal, learned senior advocate started his arguments and concluded at 3.35 p.m. Thereafter, Mr. Dipankar Gupta, learned senior advocate argued till 4.00 p.m. The matters remained part-heard.

(Charanjeet Kaur)

Court Master

(Om Prakash)

Court Master